

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 287/MP/2022

- Subject** : Petition under Regulation 4(1) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, read with the directions given in the (a) order dated 30.6.2021 of the Commission in Petition No. 495/MP/2020 intimating about continuation of Telecommunications and Digital Technology Businesses in accordance with the approvals granted by the Commission under Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2007 and other relevant orders, and (b) order dated 10.7.2021 of the Commission in Petition No. 494/MP/2020 seeking prior approval of the Commission to undertake existing Telecommunications and Digital Technology business of Petitioner, through its wholly owned subsidiary Company.
- Date of Hearing** : 17.1.2023
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Ajmer Vidyut Vitran Nigam Ltd. and 48 Ors
- Parties present** : Shri M. G. Ramachandran, Senior Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Shubham Arya, Advocate, PGCIL
Shri Ravi Nair, Advocate , PGCIL
Ms. Reeha Singh, Advocate, PGCIL
Ms. Shikha Sood, Advocate, PGCIL
Ms. Anumeha Smiti, Advocate, PGCIL
Shri Burra Vamsi Rama Mohan, PGCIL
Shri V C Sekhar, PGCIL
Shri Sudesh Kumar Yadav, PGCIL
Shri Prashant Kumar, PGCIL
Shri Amit Kumar Chachan, PGCIL
Shri Anindya Khare, MPPMCL



Record of Proceedings

The matter was called out for virtual hearing.

2. The present petition has been filed by PGCIL in terms of Regulation 4(1) of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from other Business) Regulations, 2020 (2020 Revenue Sharing Regulations).
3. The learned senior counsel for the Petitioner submitted that pursuant to the directions of the Commission vide order dated 10.7.2021 in Petition No. 494/MP/2020 and vide order dated 30.6.2021 in Petition No. 495/MP/2020, the Petitioner has furnished the necessary details in the present petition in terms of Regulation 4(1) of the 2020 Revenue Sharing Regulations. He further submitted that MPPMCL has filed its reply in the matter and rejoinder to the same has also been filed.
4. After hearing the learned senior counsel for the Petitioner, the Commission granted one more opportunity to the Respondents to file their reply to the petition, if not already filed, by 10.2.2023 and the Petitioner may file its rejoinder, if any, by 17.2.2023. The Commission further directed the parties to comply with the above directions within specified timelines and no extension of time shall be granted.
5. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(Rajendra Kumar Tiwari)
Bench Officer

